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Central Administrative Tribunal
Principal Bench, New Delhi

O.A.No.1652/96

New Delhi this the 29th Day of August, 1996

Hon'ble Dr A. Vedavalli, Member (J)

1. Smt Kunta Rani
W/o Shri Hari Ram
R/o 1743, Pushp Vihar
Sector III, M.B. Road,
New Delhi.

2. Shri Munshi Ram,
S/o Late Shri Cowna Ram
R/o 1743, Pushp Vihar
Sector III, MB Road,
New Delhi. ... . Applicants

(By Advocate : Mrs Meera Chhibber)

Versus

Union of India, through

1. The Secretary,
Ministry of Urban Affairs & Employment
Nirman Bhavan,
New Delhi.

2. The Estate Officer,
Directorate of Estates,
Nirman Bhavan,
New Delhi. .....Respondents

(By Advocate : None)

Order (Oral)

(By Hon'ble Dr A. Vedavalli, Member (J)

In spite of the opportunity given in the interest of justice by this Tribunal's earlier order dated 21.8.96, Mrs Meera Chhibber, learned counsel for the Applicants states that her clients have still not approached her and she has no further instructions and is unable to verify whether the Dasti Order dated 7.8.1996 has been served upon the respondents or not. As reported by the Registry, 'Proof of Service' has not been filed as on today. In the circumstances, it appears that the applicants are not interested in pursuing the matter. This O.A., therefore, is dismissed for default and non prosecution.

A. Vedavalli

(Dr A. Vedavalli)
Member (J)

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